HIGH COURT OF DELHI AT NEW DELHI

No. <u>05</u> /Accessibility/DHC Dated: 29.04.2024

CIRCULAR

It is circulated for information of all concerned that in terms of the Judgement dated 24.08.2024 passed by the Delhi High Court in W.P.(CRL.) 2500/2022 & CRL.M.A. 21701/2022 titled as Rakesh Kumar Kalra Deaf Divayang vs. State Govt. of NCT Delhi, Hon'ble the Acting Chief Justice of this Court has been pleased to direct that the infrastructure of accessibility workstations in the e-Sewa Kendras, set up in this Court and all the Delhi District Courts in addition to the Vulnerable Witness Rooms, be utilised as the room for the accused Persons with Disabilities to attend the hybrid hearings in various Courts in Delhi.

(KANWAĽ JĚET ARORA) Registrar General

. Copy forwarded for information and necessary action to:

- 1. All the Principal District & Sessions Judges of all the District Courts in Delhi.
- 2. The Director, Delhi Judicial Academy, Dwarka, New Delhi.
- 3. The Hony. Secretary, Supreme Court Bar Association.
- 4. The Hony. Secretary, Delhi High Court Bar Association, New Delhi.
- 5. All the Hony. Secretaries of all the District Court Bar Associations, New Delhi.
- 6. The Secretary, Bar Council of India, 21, Rouse Avenue Institutional Area, New Delhi.
- 7. The Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi.
- 8. The Member Secretary, Delhi State Legal Services Authority, Patiala House, New Delhi.
- The Secretary, Delhi High Court Legal Services Committee, 35-37, LCB-I, Delhi High Court, New Delhi.
- 10. The Registrar-cum-Secretary to Hon'ble the Chief Justice, Delhi High Court, Nev. Delhi.
- 11. The JR-cum-P.A to Registrar General.
- 12, All the Registrars/OSDs, Joint Registrars, Deputy Registrars and Assistant Registrars, Delhi High Court, New Delhi.
- 13. The Registrar(Listing) with a request to publicize the instant circular on the cause list.
- 14. The Superintendent, Central Jall, Tihar, New Delhi.
- 15. The Superintendent, Rohini Jail, Delhi.
- 16. The Superintendent, Mandolf Jail, Delhi.
- 17. The Director (IT), Delhi High Court for uploading this Circular on the website and intranet of this Court.

18.

All the AOJs, Court Masters, Private Secretaries, Delhi High Court, New Delhi.
The AOJ(CPC) with a request to place the instant circular on the Notice Board of e-Sewa Kendra, Delhi High Court, New Delhi.
Notice Board, Delhi High Court, New Delhi. 19.

20.

NODAL OFFICER(ACCESSIBILITY COMMITTEE)

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

Sub: Utilization of VWDC Rooms for the accused Persons with Disability.

Ref: Circular No. 05/Accessibility/DHC dated 29.04.2024 and Corrigendum Circular No. 07/Accessibility/DHC dated 02.05.2024

Copies of Circular No. 05/Accessibility/DHC dated 29.04.2024 and Corrigendum Circular No. 07/Accessibility/DHC dated 02.05.2024 received from the Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi containing the directions passed by Hon'ble High Court of Delhi in W.P. (CRL.) 2500/2022 and CRL. M.C. 21701/2022 titled as Rakesh Kumar Kalra Deaf Divyang Vs. State Govt. of NCT of Delhi is being circulated for information.

No. 33626 - 33746 /VWDC(HQs)/THC/2024

Dated, Delhi the 0 4 JUN 2024

Copy forwarded for information to:

- 1. All the Ld. Judicial Officers posted in Central District, Tis Hazari Courts, Delhi.
- 2. P.S. to Ld. Principal District & Sessions Judge (HQs) with request to place the same before Ld. Principal District & Sessions Judge (HQs) for information.
- 3. Dealing Official, Website Committee, Tis Hazari Courts, Delhi is directed to upload the same on the Website of Delhi District Courts.

Dealing Official, R&I Branch for uploading the same on LAYERS.

(SUNIL KUMAR SHARMA)

Chairperson,

IT & Digitization, Delhi District Court/ VWDC Committee, Tis Hazari Courts, Delhi.

HIGH COURT OF DELHI AT NEW DELHI

No. 7 /Accessibility/DHC
Dated: 3 5 24

CORRIGENDUM

In partial modification of this Court's Circular No. 05/Accessibility/DHC, the date of the Judgment passed by the Delhi High Court in W.P. (CRL.) 2500/2022 & CRL.M.A. 21701/2022 titled as Rakesh Kumar Kalra Deaf Divayang vs. State Govt. of NCT Delhi, may be read as 24.08,2023 instead of 24.08,2024.

(KANWAL JEHT ARORA)
Registrar General

Copy forwarded for information and necessary action to:

- 1. All the Principal District & Sessions Judges of all the District Courts in Delhi.
- 2. The Director, Delhi Judicial Academy, Dwarka, New Delhi.
- 3. The Hony, Secretary, Supreme Court Bar Association,
- 4. The Hony. Secretary, Delhi High Court Bar Association, New Delhi.
- 5. All the Hony, Secretaries of all the District Court Bar Associations, New Delhi.
- 6. The Secretary, Bar Council of India, 21, Rouse Avenue Institutional Area, New Delhi.
- The Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi.
- 8. The Member Secretary, Delhi State Legal Services Authority, Patiala House, New Delhi.
- The Secretary, Delhi High Court Legal Services Committee, 35-37, LCB-I, Delhi High Court, New Delhi.
- 10. The Registrar-cum-Secretary to Hon'ble the Chief Justice, Delhi High Court, New Delhi.
- 11. The JR-cum-P.A to Registrar General.
- 12. All the Registrars/OSDs, Joint Registrars, Deputy Registrars and Assistant Registrars, Delhi High Court, New Delhi.
- 13. The Registrar (Listing) with a request to publicize the instant circular on the cause list.
- 14. The Superintendent, Central Jail, Tihar, New Delhi.
- 15. The Superintendent, Rohini Jail, Delhi.
- The Superintendent, Mandoli Jail, Delhi.
- 17. The Director (IT), Delhi High Court for uploading this Circular on the website and intranet of this Court.
- 18. All the AOJs, Court Masters, Private Secretaries, Delhi High Court, New Delhi.
- 19. The AOJ(CPC) with a request to place the instant circular on the Notice Board of e-Sewa Kendra, Delhi High Court, New Delhi.

20. Notice Board, Delhi High Court, New Delhi.

SHOK KUMAR)

NODAL OFFICER(ACCESSIBILITY COMMITTEE)